

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 33

C.P. (IB)/345(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **SIEMENS FINANCIAL SERVICES**
PRIVATE LIMITED V/s
HARSHVARDHAN P CHEDDA

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Narpat Singh, Advocate i/b India Law LLP appeared for the Financial Creditor.
2. Proxy Counsel for the Personal Guarantor present.
3. Learned Counsel for the Personal Guarantor informs that arguing Counsel is pre-occupied in some family function at home and seeks short adjournment.
4. List this matter on **03.05.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna